

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 1102/2026

RAJESH CHAUHAN & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 08-09-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANAFor Petitioner(s) : Mr. Ranjit Kumar, Sr. Adv.
Mr. Azim H. Laskar, Adv.
Mr. Bikas Kar Gupta, Adv.
Mr. Chandra Bhushan Prasad, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Issue notice, returnable on 28.09.2026.
2. Dasti, in addition, is permitted.
3. As an interim measure, it is directed that no teacher shall be appointed/absorbed in schools or colleges unless such candidates possess the requisite prescribed qualification under the Right of Children to Free and Compulsory Education Act, 2009/The National Council for Teacher Education Act, 1993/The University Grants Commission Act, 1956 till further orders.

Signature of NITIN TALREJA)
NITIN TALREJA
DY. REGISTRAR-cum-PS
Date: 2026.09.09
10:21:18
Reason: [](PREETHI DILEEP KUMAR)
DY. REGISTRAR